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LAW DEPARTMENT

NOTIFICATION

The 4th June, 2016

S.R.O. No.199/2016— In exercise of the powers conferred by clause (b) of sub-section (1) read with sub-section (2) of Section 3 of the Family Courts Act, 1984 (66 of 1984), the State Government, in consultation with the High Court of Orissa, do hereby establish a Family Court in the District of Bhadrak with headquarters at Bhadrak with effect from the date the said Court functions with the local limits of jurisdiction co-extensive with the Revenue Sub division of Bhadrak.

[No. 5251-IJ-7/2016/L.]

By Order of the Governor

B. P. ROUTRAY
Principal Secretary to Government